

Repealed by Act 48 of 1952

Act No. XXVIII of 1949

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor-General on the 22nd April, 1949.)

An Act to amend the Coal Mines Labour Welfare Fund Act, 1947

WHEREAS it is expedient to amend the Coal Mines Labour Welfare Fund Act, 1947 (XXXII of 1947), for the purpose hereinafter appearing;

It is hereby enacted as follows:—

1. Short title.—This Act may be called the Coal Mines Labour Welfare Fund (Amendment) Act, 1949:

2. Amendment of section 6, Act XXXII of 1947.—For sub-section (1) of section 6 of the Coal Mines Labour Welfare Fund Act, 1947, the following sub-section shall be substituted, namely:—

“(1) The Central Government shall, by notification in the official Gazette, constitute a Coal Mines Labour Housing Board for the following purposes, namely:—

(a) to prepare and carry out, subject to the previous approval of the Central Government, schemes financed from the housing account of the Fund for the provision of suitable housing accommodation for labour employed in the coal mining industry;

(b) to prepare plans and estimates for, and construct or carry out, such works of erection, maintenance and repair financed from the general welfare account of the Fund as the Central Government may, by general or special order, specify; and

(c) to carry out any other functions assigned to the Housing Board by or under this Act.”

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